additional transmission links would be required by 1970-71 :

(i) Second 132 kV circuit from Durgapur (West Bengal) to Durgapur (DVC).

(ii) Second 132 kV circuit from Adityapur (Bihar) to Rajkharsawan (Bihar) for strengthening the tie with the Hirakud system.

(iii) 132 kV single-circuit line between Purnea (Barauni system in North Bihar) and Banasihari (West Bengal).

(iv) 400 kV single-circuit line from Chandrapura (DVC) to Santaldih (West Bengal).

(v) 400 kV single-circuit line from Santaldih (West Bengal) to Maithon (DVC).

FOREIGN CAPITAL

387. SHRI NIREN GHOSH : Will the Minister of FINANCE be pleased to state :

(a) the amount of foreign capital repatriated during the period from 1950-51 to 1964-65;

(b) the amount of profits earned by foreign controlled companies in India during the period from 1950-51 to 1964-65;

(c) the amount of profits remitted to western countries by foreign controlled companies during the period from 1950-51 to 1964-65; and

(d) the amount paid to Western countries as interest charges on loans to public sector and private undertakings from 1950-51 1964-65 ?

THE MINISTER OF FINANCE (SHRI T. T. KRISHNAMACHARI) : (a) A total amount of Rs. 30·6 crores was repatriated during the period 1956-57 to 1964-65. Data for the period prior to 1956-57 are not readily available.

(b) Rs. 238·8 crores for the years 1956 to 1961. Information for the periods prior to 1956 and subsequent to 1961 is not available.

(c) Remittances of profits (including accumulated profits) and dividends by foreign controlled companies to all countries during the period 1956-57 to 1964-65 amounted to Rs. 267·3 crores. In regard to oil companies, the data represent remittable profits and dividends and not actual remittances. The data for the period prior to 1956-57 are not available. The information about remittances of profits to the Western countries alone is not readily avaiable.

(d) According to the available information total remittances on account of interest paid on loans obtained from abroad for the use of the public and private sectors during the period 1956-57 to 1964-65 amounted to Rs. 292·8 crores and Rs. 58·8 crores respectively. Data for the period perior to 1956-57 are not readily available. The information about these remittances to the Western countries alone is not readily available.

बीमारी के कारणों पर क्वार्टरों का अलाट किया जाना

388. **श्री लक्ष्मी नारायण दास** : क्या निर्माण तथा आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकारी कर्मचारियों को बीमारी के कारणों पर क्वार्टर अलाट करने की प्रथा को बंद कर दिया गया है; यदि हां, तो इसके क्या कारण है; और

(ख) क्या सरकारी कर्मचारियो को **स्टैंडर्ड रैंट** पर क्वार्टर दिये जा सकते है ?

†[ALLOTMENT OF QUARTERS ON MEDICAL GROUNDS

388. SHRI L. N. DAS : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that the practice of allotting quarters to Government employees on medical grounds has been discontinued; if so, the reasons thereof; and

(b) whether Government employees can be allotted quarters on payment of standard rent ?]

निर्माण तथा आवास मंत्री : (श्री मेहर चन्द खन्ना) : (क) जी हां। बीमारी के आधार

† [ ] English translation.

पर बहुत से अधिकारी अलाटमेंट के लिए इच्छुक थे तथा यह संभव नहीं था कि उन्हें समुचित कम समय में मकान दिया जा सके चाहे उन्हें पारी के बाहर अलाटमेंट की स्वीकृति दी जा चुकी हो। और वैसे भी पारी के बाहर अलाटमेंट की प्रथा ने उन अधिकारियों के अवसरों पर अनुचित प्रभाव डाला था जो कि सामान्य प्रतीक्षा सूची में थे।

(ख) निर्धारित नियमों के अनुसार सरकारी कर्मचारियों को वास अलाट किया जाता है।

†[THE MINISTER OF WORKS AND HOUSING (SHRI MEHR CHAND KHANNA) : (a) Yes, There were numerous officers desiring allotment on medical grounds and it was not possible to provide them with houses within a reasonably short time even if sanction for out of turn allotment was accorded. Moreover the practice of out of turn allotment adversely affected the chances of officers on the normal waiting lists.

(b) Accommodation to Government servants is allotted in accordance with the prescribed rules.]

गन्दी बस्तियों को समाप्त करने की योजना

389. **श्री भगवत नारायण भार्गव : क्या निर्माण तथा आवास** मंत्री यह बताने की कृपा करेंगे कि गन्दी बस्तियों को समाप्त करने की योजना के अधीन बम्बई, कलकत्ता और दिल्ली में 1965 में अब तक कितनी राशि खर्च की जा चुकी है और कौन-कौन सा काम हो चुका है।

†[SLUM CLEARANCE SCHEME

389. SHRI B. N. BHARGAVA : Will the Minister of WORKS AND HOUSING be pleased to state the amount spent so far in 1965 under the Slum Clearance Scheme in Bombay, Calcutta and Delhi and the details of the work done ?]

निर्माण तथा आवास मंत्री : (श्री मेहरचन्द खन्ना) : दिल्ली नगर निगम को, जो कि दिल्ली में गंदी बस्ती सफाई योजना के लिए निष्पादन अभिकरण (एक्जीक्यूटिंग एजेंसी) है, अभी तक 6.90 लाख रुपये की राशि दी जा चुकी है।

बम्बई और कलकत्ता से संबंधित मांगी गयी सूचना संबंधित राज्य सरकारों से एकत्रित की जा रही है तथा जैसे ही वह प्राप्त होगी राज्य सभा पटल पर रख दी जायेगी।

†[THE MINISTER OF WORKS AND HOUSING (SHRI MEHR CHAND KHANNA) : An amount of Rs. 6·90 lakhs has been released so far to the Delhi Municipal Corporation, which is the executing agency for the Slum Clearance Scheme in Delhi.

The required information in respect of Bombay and Calcutta is being collected from the respective State Governments and will be laid on the table of the Rajya Sabha as soon as it is received.]

दिल्ली में धोबियों के लिए धोबी-घाटों आदि की व्यवस्था

390. **श्री भगवत नारायण भार्गव : क्या निर्माण तथा आवास** मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में धोबियों के लिए धोबी-घाटों तथा आवास स्थानों की व्यवस्था करने के प्रश्न पर विचार करने के लिये जो समिति नियुक्त की गई थी, क्या उस ने अपना प्रतिवेदन प्रस्तुत कर दिया है, और यदि हां, तो कब; **और**

(ख) उसकी मुख्य सिफारिशें क्या है और उन पर क्या कार्यवाही की गई है ?

†[PROVISION OF DHOBI-GHATS FOR DHOBIS IN DELHI

390. SHRI B. N. BHARGAVA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the Committee appointed to look into the question of provi-

† [ ] English translation.